

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 268/MP/2020

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.

Petitioner : SKS Power Generation (Chhattisgarh) Limited

Respondent : Noida Power Company Limited and anr.

Date of Hearing : **20.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, SKSPGCL
Shri Ravi Kishore, Advocate, PTC
Ms. Anlin Francis, Advocate, PTC
Shri M.G. Ramachandran, Senior Advocate, NPCL
Shri Vishal Gupta, Advocate, NPCL
Shri Anupam Chaudhary, Advocate, NPCL
Shri Sarvesh Mehra, Advocate, NPCL
Shri Abhishek Anand, NPCL
Shri Devender Sharma, NPCL
Ms. Shreya Sad, NPCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner is undergoing Insolvency Proceedings by appointment of an Insolvency Professional. He also submitted that the Petitioner had paid the Electricity Duty under the Chhattisgarh Electricity Duty (Amendment) Act 2013 pertaining to the period from October 2017 to March 2022. Accordingly, the learned counsel sought permission to file the additional documents, on affidavit, in this regard.

2. The learned Senior counsel for the Respondent NPCL submitted that the Petitioner may also be directed to file the documentary proof regarding the payment of GST to the authorities.

3. The Commission, after hearing the parties, permitted the Petitioner to furnish the additional information after serving a copy of the same on the Respondents on or before **16.3.2025**. Reply by the Respondents, if any, by **23.3.2025**.



4. Petition will be listed for hearing on **3.4.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

